Sr. No. 3

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU (Through Video Conference)

(Through Video Conference)

WP(C) No. 908/2020, CM No. 2193/2020 EMG-CM No. 12/2020 EMG-CM No. 13/2020

Dalbir Singh

.....Petitioner (s)

Through :- Mr. B. S.Salathia, Sr. Advocate with M/s Ashish Sharma & Bhanu Partap Salathia, Advocates

V/s

Union Territory of Jammu & Kashmir and others

Through :-

.....Respondent(s)

Coram: HON'BLE MR. JUSTICE RAJNESH OSWAL, JUDGE

ORDER

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EMG-CM No. 12/2020

This application has been filed by the petitioner for placing on record the amended petition in terms of order dated 21.04.2020, by virtue of which time was granted to the petitioner to array the members of SIT as a party to the writ petition. Allowed as prayed for.

Amended petition is taken on record.

Application is **disposed of** as such.

EMG-CM No. 13/2020

The instant application has been filed by the petitioner for dispensation of filing of affidavit, stamp and court fee etc in support of writ petition. For the reasons stated in the application, the same is **allowed**. The petitioner shall do the needful within a period of three days' from the opening of lockdown.

Application is, accordingly, disposed of.

WP(C) No. 908/2020

Mr. Salathia, learned senior counsel appearing on behalf of the petitioner has submitted that the investigation in FIR No.19/2020 registered with Police Station, Amb Gharota, Jammu is not being conducted by the Special Investigation Team (SIT) in a fair, independent and transparent manner. The petitioner has levelled a serious allegations against the members of the SIT and as such the same requires a response from the members of the SIT as well.

At the asking of the Court, Mr. Raman Sharma, learned AAG waives notice on behalf of respondent Nos. 1 to 4.

Issue notice to the other respondents, who are all Police officials through the Senior Superintendent of Police, Jammu i.e. respondent No. 4 by e-mail. The respondent No. 4 is directed to file the detailed status report with regard to the investigation in FIR No. 19/2020 registered with Police Station Amb Gharota, Jammu, by or before the next date of hearing with advance copy to the opposite counsel.

At this stage, no notice is required to be sent to respondent No. 12 i.e. CBI.

<u>CM No. 2193/2020</u>

Issue notice in the application as well.

The respondent No. 4 is directed to ensure that the investigation in FIR No. 19/2020, registered with Police Station, Amb Gharota, Jammu is conducted in a fair, transparent and impartial manner.

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List the main petition along with interim application on 04.05.2020 within first five cases.

(RAJNESH OSWAL) JUDGE

Jammu 24.04.2020 (Muneesh)

